

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.1670

TO BE ANSWERED ON THE 08TH MARCH, 2016/PHALGUNA 18, 1937 (SAKA)
AMENDMENT IN FCRA

†1670. SHRI HARISH CHANDRA ALIAS HARISH DWIVEDI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to amend the Foreign Contribution Regulations Act (FCRA);

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government has received recommendations from the Institute of Chartered Accountants of India (ICAI) in this regard; and

(d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)

(a) & (b): Yes Madam. Section 2 of Foreign Contribution Regulation Act, 2010 is proposed to be amended to facilitate smooth implementation of CSR activities as provided in Companies Act, 2013 and Companies (Corporate Social Responsibility Policy) Rules, 2014 by companies which otherwise fall in the category of foreign source.

(c) & (d): No such recommendations have recently been received.
